The NABARD had to verify 1.88 crore accounts. It has completed 1.72 crore accounts. It has found irregularities in 2,80,194 accounts, involving Rs. 131.70 crores. So, together, they have done the bulk of the accounts. The work is going on. Total irregularities observed and the sum of the two is 3,36,516, involving Rs. 230 crores. These are the irregularities. Action is being taken. I have got a list of disciplinary action, recovery action, action against auditors, criminal cases and all that is there. Action is being taken. Nobody will be spared. Nobody is being defended for the mistakes. But the mistakes are extremely small in a scheme of this scale.

SHRI PRAKASH JAVADEKAR: Sir, my question has not been answered.

MR. CHAIRMAN: Please, let us take the next question.

SHRI PRAKASH JAVADEKAR: Sir, I asked: How are you going to compensate the farmers who are eligible for loan waiver and not included. That is the question I asked. And, what you will about those who have unduly benefited. That is my question.

SHRI P. CHIDAMBARAM: That is all answered. I did say that there will be some errors of exclusion in a scheme of this scale and magnitude.

With regard to the cases relating to farmers, the banks have been told to take a sympathetic view as to what can be done now. In a scheme of this scale involving 3.73 crore accounts, there will be some errors of exclusion. I am not sorry for that farmer. The banks have been told to look at the account sympathetically. Whatever help can be given can be given at this stage.

श्री बलविन्दर सिंह भुंडर: सर, मैं मिनिस्टर साहब से यह जानना चाहता हूं कि फार्मर्स की चार कैटेगरीज़ हैं - लैंडलेस फार्मर, स्मॉल, मार्जिनल एंड ...(व्यवधान)...

MR. CHAIRMAN: Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Proposal for amendment in the Double Taxation Treaty with Mauritius

*245. SHRI N.K. SINGH: Will the Minister of FINANCE be pleased to state:

(a)   whether the Government of Mauritius has submitted a proposal to the Government of India for an amendment to the Double Taxation Treaty between the two countries;

(b) if so, the details of the proposal submitted by the Government of Mauritius and whether the Indian Government has since examined the proposal and if so, the details thereof; and

(c) the steps Government proposes to take to prevent the misuse of the Double Taxation Avoidance Agreement?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): (a) to (c) India-Mauritius Double Taxation Avoidance Convention (DTAC) has been a subject matter of review since 1996. India had proposed amendments to the DTAC including Capital Gains and Limitation of Benefits (LOB) for prevention of treaty abuse. Government of Mauritius did not accept these proposals. A Joint Working Group (JWG) comprising members from the Government of India and the Government of Mauritius was constituted in 2006 to inter-alia, put in place adequate safeguards to prevent misuse of the India-Mauritius DTAC. However, the issues remained unresolved.

In 2011, Government of India again sent a detailed proposal for amendments of various articles of DTAC including Capital Gains and LOB. In response to this, Government of Mauritius sent their proposal in 2012 which did not satisfactorily address the concerns of Government of India. Thereafter, in April, 2013, Government of Mauritius sent another proposal on LOB Article to Government of India. Government of India has examined the Mauritius proposal and has sent detailed comments in May, 2013. Response of Government of Mauritius is awaited.

Government of India proposes to continue with efforts to find a mutually satisfactory solution to address India's concerns.

Skidding off runway by AI plane at the Bagdogra airport

*246. SHRI T.M. SELVAGANAPATHI: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that an Air India plane with 140 people on board has recently skidded off the runway shortly after landing at the Bagdogra airport, and if so, the details thereof; and

(b) whether Government has conducted any investigation into it, and if so, the details thereof?